

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.5241**  
TO BE ANSWERED ON 03.04.2023

**Environmental Clearance to Construction of Additional Civil Terminal**

5241. SHRI RAJ KUMAR CHAHAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Environmental Clearance (EC) for the project of construction of the Additional Civil Terminal at Agra has not been cleared/given;
- (b) if so, the reasons therefor;
- (c) whether the Government is aware of the order dated 11 December, 2019, passed by the Supreme Court in Writ Petition (c) No. 13381 of 1984 whereby the Airport Authority of India was permitted to construct an additional terminal; and
- (d) if so, whether any need survived for EC for the above project and the reasons EC was not granted despite the above order?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): The proposal for grant of environmental clearance to construction of Additional Civil Terminal (Built Up Area 82,305 sq. m) located at Agra Airport (Near Air Force Base), Uttar Pradesh was considered and recommended by the Environment Appraisal Committee in its 37<sup>th</sup> meeting held on 17.01.2019 subject to the condition that the project proponent shall obtain necessary permission from Taj Trapezium Zone Authority (TTZA) before commencement of work. However, Hon'ble Supreme Court in Writ Petition (Civil) No.13381 of 1984 in the matter of M.C Mehta Vs. Union of India & Ors. passed an order dated 22.03.2018 for maintaining the *Status Quo* in Taj Trapezium Zone. Hon'ble Supreme Court in IA No.153974/2021 and 91982/2022 passed an order dated 17.01.2023 wherein it was mentioned, "*It is thus, submitted that the prerequisites for grant of permissions to increase the airport traffic we are satisfied and permission may be granted so that the project takes off.*"

Airports Authority of India vide its letter dated 09.03.2023 furnished copies of Hon'ble Supreme Court Order 17.01.2023 and necessary permission from TTZA for construction of additional civil terminal. Environmental Clearance is granted after appraisal by the sectoral Environmental Appraisal Committee.

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